

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
9.	29.8.97	It is submitted by the learned petitioner in person that in July, 1997, he has filed Vakalatnama engaging another lawyer to represent his case. It is submitted by him that this Vakalatnama has been misplaced in the Registry and he will file another Vakalatnama and for filing rejoinder he requires four weeks' time. The prayer is allowed. Registry to check about the filing of Vakalatnama by the petitioner and report on the next date. The matter is posted to 27.10.1997 for hearing. In the meantime Vakalatnama and rejoinder, if any, may be filed.	order dt 22.9.95 Notice on R-1 is held sufficient as per Rule 25(c), CrP Procedure Rules, 1992. counter by six weeks Registrar Memo is at F.I.A may kindly be seen. Counter filed by R.2 without appearance Memo.
10	27.10.97	It is submitted by the learned Counsel for the petitioner that he has been entrusted with the brief recently and he will file Vakalatnama tomorrow and rejoinder in course of the week. In view of this adjourned to 13.11.97 for hearing.	hearing for orders. ms 15/5/96 Order no. 4 may be seen Vakalatnama not filed by Mr A.S. Mada for orders. A.O. to 26.6.96. Bench